

(1)	(2)	(3)
34	Forest Lodge Kaziranga	8-33
35	Forest Lodge, Sasangir	8-33
36	Duty Free Shop, Delhi	20-00
37	Duty Free Shop, Bombay	20-00
38	Duty Free Shop, Calcutta	20-00
39	Duty Free Shop, Trivandrum	20-00
40	Duty Free Shop, Madras	8-33
41	Ashok Travels & Tours (including Tourist Service Station and Work Shop)	8-33
42	Headquarters	9-71

Excise duty evasion by Voltas Limited

*417. SHRI SURESH KALMADI :
SHRI KISHOR MEHTA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Voltas Limited has recently tendered an apology for excise duty evasion detected during the recent raids; and

(b) how much excise duty evasion was detected and how much excise duty is still to be recovered from the Company ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) : (a) No, Sir.

(b) Show cause notices demanding central excise duty of Rs. 775.12 lakhs have been issued to M/s Voltas Limited. No amount has so far been paid by the Company against the notices.

Setting up of Industrial Relations Commission

*418. DR. MOHD. HASHIM KIDWAI : Will the Minister of LABOUR be pleased to state :

(a) whether Government have any proposal under their consideration for the setting up of an Industrial Relations Commission; and

(b) if so what are the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b) As part of a wider consideration of restructuring industrial relations and industrial dispute settlement machinery, the proposal for setting

up of Industrial Relations Commissions/high-powered tribunals comprising judicial and non-judicial members, both at the Centre and in the States, was placed before the Standing Labour Committee on 22 and 23 September, 1986. Among the functions of these Commissions/Tribunals are adjudication of industrial disputes and hearing of appeals against the final orders of the Labour Courts.

Grants-in-aid to voluntary organisation

*419. SHRI THANGABAALU : Will the Minister of LABOUR be pleased to state :

(a) what are the guidelines for giving grant-in-aid to voluntary organisations in regard to various projects undertaken by the Ministry of Labour;

(b) what are the details of grant-in-aid organisation-wise, State-wise and project-wise given during the year 1985-86;

(c) whether the sanctioned amount was fully utilised; and

(d) if not, what action Government have taken against such organisations ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (d) A statement is laid on the Table of the House (*see* Appendix CXL, Annexure No. 101).

Evasion of excise duty by companies owned by Shri Sanjay Dalmia

*420. SHRI V. NARAYANASAMY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that companies associated with Shri Sanjay Dalmia have evaded excise duty to the extent of about

Rs. 100 crores, if so, what action is being taken to recover this amount;

(b) whether public financial institutions have been advised not to give any loans to the companies owned by him; and

(c) whether any fresh loan has been recently sanctioned to any of the companies owned by him; if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) : (a) Show Cause Notices demanding duty of Rs. 109.08 crores have been issued to M/s. GTC Industries Limited, a company associated with Shri Sanjay Dalmia. The cases are under departmental adjudication. Recoverable amount has first to be decided by the adjudicating officer after which steps for recovery would be considered.

(b) Government's policy is not to give any preferential treatment to companies who owe substantial tax arrears.

(c) No fresh loans have been sanctioned to M/s. GTC.

Industrial Tribunal No. III, Delhi

2680. SHRI K. GOPALAN :
SHRI V. GOPALSAMY :

Will the Minister of LABOUR be pleased to refer to the answer to Starred Question 5 given in the Rajya Sabha on the 4th November, 1986 and state :

(a) when did the Delhi Administration issue the notification for the setting up of the Industrial Tribunal No. III, Delhi, how many presiding officers have since been appointed and also since transferred and how many disputes have been disposed of by the said Tribunal so far;

(b) of the three and five year old disputes, how many relate to public undertakings;

(c) how many cases and applications each Labour Court and Industrial Tribunal disposed of during the last three years, yearwise;

(d) how many meetings of the Presiding Officers and Judges took place in the recent past to review the situation;

(e) how many old cases and applications were transferred from one Court to another; and

(f) whether Government propose to double the number of Labour Courts and Industrial Tribunals in the light of the recommendations of the State Labour Ministers' Conference in September 1983; if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) to (f) Information is being collected and will be laid on the Table of the House.

Import duty on PTA

@2681. SHRI SHANKER SINH VAGHELA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that more than 100 MPs had made a representation to Government regarding the haste in hiking the import duty on PTA twice;

(b) if so, what are the details thereof; and

(c) what action Government have taken on the representation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI) : (a) and (b) Three letters on the subject bearing signatures of 71 MPs were received. The main points made include encouragement of import and use of PTA; reduction in customs duty on DMT/PTA to pre-September, 1985 level, etc.;

(c) The representations have been examined in consultation with the concerned administrative Ministry and no change in the rates of import duty on DMT/PTA is considered necessary at present.

Restrictions on retired employee of DGS&D

@@2682. SHRI M. S. GURUPADA-SWAMY : Will the Minister of COMMERCE be pleased to state :

(a) Whether it is a fact that the DGS&D officers who have retired more than two

@Previously Unstarred Question 1800 transferred from the 24th November, 1986.

@@Previously Unstarred Question 2263 transferred from the 27th November, 1986.